

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 522 of 2012

(Arising out of Order-in-Appeal No. CMB-CEX-000-APP-118-2012 dated 21.5.2012 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Coimbatore - 641018.

M/s. Electro Controls,
No. 223/1, Nethaji Nagar,
Nanjundapuram Road, Ramanathapuram,
Coimbatore – 641 045

Appellant

VERSUS

The Commissioner of Service Tax,
692 MHU Complex 6Fl Anna
Salai Nandanam
Null - 600035

Respondent

APPEARANCE:

Shri. R Balagopal, consultant for the Appellant

Ms. T. Usha Devi, Deputy Commissioner (A.R.) for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING : 29.01.2020

DATE OF DECISION : 29.01.2020

FINAL ORDER No. 40200 / 2020

PER BENCH :

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as

withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(ANIL G. SHAKKARWAR)
Member (Technical)

RKP